

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

**C.P.No.37/2017
in
O.A.No.518/2002**

Dated this Thursday the 04th day of October, 2018

**Coram: Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).**

1. Shri Ramchandra B. Shinde
Ex-Welder, T.No.32069,
Office of the Admiral Superintendent
Naval Dockyard, Mumbai-400023
Since expired on 14.07.2003,
through legal heirs-
 - 1a) Yogita Tushar Jagtap
Age about-35 years, Occ. Service,
R/at-Kapil Nagar Behind Pratibha Patil
School, Kondhava Ramdas Kamble,
Age about 31 years, Occ-Service,
R/at-2239, New modikhana, Pune Camp
Pune-411001.
 - 1b) Mrs. Urmilla Sanjay havan
Married, daughter of late Ramchandra
B. Shinde, Age 49 years, Occ-Household,
R/at-1053, New Nanapeth,
Opp. Bharat Talkies, Pune-2.
 - 1c) Mr. Anil Ramchandra Shinde
Son of late Ramchandra B. Shinde
Age 46 years, Occ-Service,
R/at-2226, New Modi Khana,
Pune Camp, Pune-1.
 - 1d) Ms. Manisha Ramchandra Shinde
Unmarried d/o Ramchandra B. Shinde (late)
Age 37 years, Occ.Nil
r/at-2226, New Modi Khana, Pune Camp,
Pune-1.
 - 1e) Mrs. Archana Dhamavijay Kamble
married d/o late Ramchandra B. Shinde
age 43 years, Occ.Household
R/at Opp. P.M.C.Colony No.10,
Near Yuvak Tarun Mandal,
Kasewadi, Bhawanipeth,
Pune-42.

1f) Mrs. Neha Sunil Daware
 married d/o late Ramchandra B. Shinde
 age 40 years, Occ.Household,
 r/a 497, Janata Vasahat
 Backside of Pravati/residence of
 Dipak Gawade, Near Vilas Tarun Mandal,
 Pune-9.

...Petitioner.
 (Original Applicant)

(By Advocate Shri J. M. Tanpure).

Versus

1. Mr. Sanjay Kale
 Admiral Superintendent
 Naval Dockyard,
 Mumbai-400 023.

2. Shri Kashmir Singh Rana
 Estate Manager, 3rd floor,
 Old C.G.O. Complex Building,
 101, Maharshi Karve Road,
 Mumbai-400 020.

... Contemnor.
 (Original Respondents)

(By Advocate MS. Vaishali Choudhari).

O R D E R (O R A L)
Per : R. N. Singh, Member (Judicial)

Present.

Shri J. M. Tanpure, learned counsel for the
 applicant.

Ms. Vaishali Choudhari, learned counsel for
 the respondents.

1. Heard learned counsels for the parties.
2. The learned counsel for the respondents submits that she has got instructions from the Competent Authority i.e. respondents to submit that the respondents are willing to make the necessary payment to the legal heirs of the original applicant

in the aforesaid OA.

3. However, respondents are in difficulty in making the payment as in the present CP there are many legal heirs of the original applicant in the aforesaid OA, who are claiming the benefits.

4. The learned counsel for the respondents further submits that on receipt of necessary orders regarding as to how the payment has to be made to the them, the admissible payment shall be made to the concerned legal heirs as per such order.

5. In the facts and circumstances, the petitioners are directed to submit a succession certificate to the respondents as expeditiously as possible and on receipt of such succession certificate, the payment due to the original applicant will be disbursed to his legal heirs within six weeks.

6. In the aforesaid terms, the CP is closed. Notices are discharged.

7. Liberty is granted to the applicants to approach this Tribunal for revival of the CP in case the occasion arises therefor in accordance with law.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.